

The foreign exchange utilised during 1984-85 by the approved sectors of tourist industry (including foreign exchange utilised by ITDC out of General Quota) was Rs. 1006.83 lakhs.

As regards foreign exchange utilised out of General Quota by other sectors of tourist industry through Reserve Bank of India and the Chief Controller of Imports & Exports, the figures are not maintained separately for tourist industry.

Disappearance of goods at airports

2804. SHRI VITHALRAO MADHAV-
RAO JADHAV:

SHRI BHAGATRAM
MANHAR:

SHRI C. HARIDAS:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that complaints have been received by the Air India regarding missing of goods of passengers returning to India from abroad during the last one year;

(b) if so, what is the nature of such complaints;

(c) whether any compensation has been paid to the aggrieved passengers;

(d) if so, the criteria for determining the rate of compensation;

(e) how many claims are at present pending with the Air India since last one year together with the details thereof; and

(f) what are the reasons for delay in settling the claims?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT):

(a) Yes, Sir.

(b) The complaints generally relate to missing baggage and missing of contents from baggage.

(c) Yes, Sir.

(d) Rate of compensation paid in all such claims is at the International Air

Transport Association (IATA) rate of US dollar 20 per kg.

(e) and (f) At present, Air India have a total of ten cases 2 of which are in Court and 8 are with lawyers notice. Such cases arise when the claims are settled by Air India as per the industry liability limitations on the basis of maximum liability and the passengers are not satisfied with such settlement although they have not supported their claims by documentary evidence. Both the Court cases are outside India—one in Philippines and one in Kuwait. All claims received are settled within a period of six to eight weeks after obtaining all necessary information and the documents from the passengers.

Restructuring of the 20-point programme

2805. SHRI PARVATHANENI
UPENDRA:

SHRIMATI MONIKA DAS:

Will the PRIME MINISTER be pleased to refer to the reply to the Unstarred Question 917 given in the Rajya Sabha on 9th May, 1985 and state:

(a) whether the 20-Point Programme has since been restructured; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF PLANNING (SHRI
K. R. NARAYANAN): (a) No, Sir. The 20-Point Programme is still being restructured and reformulated.

(b) Does not arise.

Change in US policy on military aid

2806. SHRI BHAGATRAM
MANHAR:

SHRIMATI MAIMOONA
SULTAN:

DR. H. P. SHARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have taken note of the change in the US policy on military aid as reflected by a foreign aid

bill passed in the second week of July, 1985 by the House of Representatives, to encourage and demand new US military involvements in different countries namely Kampuchea, Afghanistan, Nicaragua and Angola; and

(b) if so, what is Government's reaction thereto and in what manner it is likely to affect the prospects of world peace?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN):

(a) Yes, Sir.

(b) As a non-aligned country India supports the right to all countries and peoples to shape their own destinies in accordance with their national aims and objectives. In our view, intervention or interference, use of force or the threat to use force against other countries are not conducive to the furtherance of world peace.

Smuggling of uranium

2807. SHRI JAGDAMBI PRASAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the 'Hindustan Times' and 'Jansatta' dated the 18th July, 1985 wherein it has been stated that four persons have been arrested for smuggling five kilograms of contraband uranium;

(b) whether it is also a fact that uranium in large quantity is being smuggled to foreign countries through Nepal;

(c) if so, the number of such incidents during the last two years; and

(d) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-

NOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) to (d) Government has seen a news report to this effect. Several news items had appeared in the recent past about smuggling of uranium. The Department of Atomic Energy are however, not aware of any uranium smuggled in contravention of the Atomic Energy Act, 1962. Strict security measures exist in all the units of the Department of Atomic Energy to prevent smuggling of uranium.

President's assent for bills passed by West Bengal Legislative Assembly

2808. SHRIMATI KANAK MUKHERJEE:

SHRI GURUDAS DAS GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the particulars of the legislations passed till date by the West Bengal Legislative Assembly which are yet to get Presidential assent;

(b) on what grounds these legislations are being held up; and

(c) the particulars of the legislations which have been finally rejected and on what grounds?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND HOME AFFAIRS (SHRI ARIF MOHD. KHAN):

(a) There are 9 Bills which are pending Presidential assent. The particulars of these Bills are enclosed.

(b) The issues involved in the Bill are under examination in consultation with the concerned Ministries as well as the State Government.

(c) None of the above Bills have been rejected so far.